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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

RA No.195/89 in
OA No.1642/89

Date of decision: 6th March, 1990

Dr. Samarendra Mohan Mukherjee Applicant

Vs.

Director General, All India Radio Respondents

CORAM: HON'BLE SHRI D.K.CHAKRAVORTY, MEMBER(A)

(ORDER OF THE BENCH PASSED BY HON'BLE SHRI D.K.
CHAKRAVORTY, MEMBER)

ORDER

This is a Review Application filed in
OA No.1642/89 for review of the order dated 18.10.1989
passed by me wherein it was observed as under:-

"At the very outset Shri Ramchandani, Sr.Counsel
pointed out that the grievance relates to
Shri Soumyendra Mohan Mukherjee, Assistant
Engineer, in the Directorate General, All
India Radio, New Delhi, but the O.A. has
been filed by Dr.Samarendra Mohan Mukherjee,
Deputy Secretary, U.C.G., New Delhi; as such
the application is a nullity."

It was ordered therein:-

" Dr.Samarendra Mohan Mukherjee was directed
that Tribunal will entertain the application
only from the aggrieved government officer.
He requested for short adjournment to amend/
submit a fresh application. The case may be
listed after filing of the amended application/
submitting of a fresh application."

2. It is clear that the OA was filed by Dr.Samarendra
Mohan Mukherjee, Deputy Secretary, University Grants
Commission, New Delhi under the title bearing his own name,
although it is his brother Shri Soumyendra Mohan Mukherjee,
Assistant Engineer in the Directorate General, All India
Radio, who was aggrieved by the order dated 20.3.1989
passed by the Directorate General, All India Radio,
New Delhi, transferring him from SD, AIR, New Delhi to

CE(EZ), AIR & TV, Calcutta.

3. In compliance with the order dated 18-10-1989 an amended application was filed on 20-10-1989 by Shri Soumyendra Mohan Mukherjee which was heard by the Hon'ble Shri B.C. Mathur, Vice-Chairman on 26-10-1989 and judgement was pronounced in the open Court.

4. I have carefully considered the Review Application for review of the order dated 18-10-1989 but have not found any omission, mistake or error apparent on the face of the record. No new or important matter or evidence has also been brought to my notice. The Review Application is, therefore, rejected.

D.K.Chakravorty
(D.K. CHAKRAVORTY)
MEMBER (A) 6-3-1990